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21.1.2003

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

This application is for review of our order was dated 21.8.02 passed in OA No.913/02, has been filed on 28.10.02. The copy of the order was prepared on 23.8.02. Thus the limitation available was upto 23.9.02. However, review application has been filed on 28.10.02. Thus there is delay of more than a month. M.A.4397/02 has been filed seeking condonation of delay. In para 6 & 7 of the affidavit filed in support of the application dates have not been disclosed. Thus, the explanation given is not suifficient for condoning the delay. The application seeking condonation of delay is liable to be rejected.

We have seen the order and in our opinion the crder does not suffer from any error of law calling for our interference on the ground that the matter was already decided by the respondents.

The application is accordingly rejected.

MEMBER (A)

VICE CHAIRMAN